

(d) if so, the names of such Waterways and details of the scheme for their development?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATRAMAN) : (a) Yes, Sir.

(b) The National Waterway No. 1 has an annual traffic capacity of about 10 Million Tons with the existing facilities. With the improvement of facilities such as navigational locks, night navigational aids etc. It will have the potential of 40 Million Tons per annum. The development cost envisaged is about Rs. 200 crores. The study of cargo potential indicates feasibility of about 13.6 million tons by the year 2000 and 16 million tons by the year 2005.

The National Waterway No.2 has an annual traffic capacity of about 30 million tons with the existing facilities. After the improvement of the facilities this capacity would increase to about 100 million tons. The development cost envisaged is about Rs. 100 crores. The cargo potentiality is 3.2 million tons by the year 2000 and 4.4 million tons by 2005.

The National Waterway No.3 has got annual traffic capacity of about 8 million tons with the improvement in facilities the annual traffic capacity would increase to 64 million tons. The cost of development envisaged is about Rs. 130 crores. The cargo forecast for the year 2000 is 3.4 million tons for the year 2005 is 4.2 million tons.

The full capacity utilisation of all the waterways will also depend on availability of sufficient number of inland vessels.

(c) Yes, Sir.

(d) The 9th Plan proposals include creation of additional infrastructure and navigational facilities in all the three declared National Waterways. Declaration and development for three more waterways namely Godavari, Goa rivers and international steamer route in Sunderbans is also included in this plan. Techno-economic feasibility studies on new waterways namely Narmada, Tapi, East Coast Canal, DVC Canal, Barak river, Kakinada-Madras Canal, etc. are also proposed during this plan period.

[English]

Encroachments in Cantonments

3512. SHRI PRADIP BHATTACHARYA :
SHRI AJAY CHAKRABORTY :

Will the Minister of DEFENCE be pleased to state :

(a) whether some Old Grant Lease premises containing bungalows and open areas in various cantonments under Central Command have come under illegal possession of land-grabbers and unauthorised occupants;

(b) if so, whether some of these bungalows were taken over by the Government and despite the same

unauthorised construction of new premises are being carried out;

(c) if so, whether any special drive would be resorted to safeguard Government properties and also initiate action against concerned Executive Officers for such major defaults; and

(d) if so, the facts and details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Instances of illegal occupation and unauthorised construction have been detected on Old Grant bungalows in some Cantonments in Central Command.

(b) Some of the Old Grant bungalows have been resumed/taken over by the Government but there is no new unauthorised construction on these resumed Old Grant bungalows.

(c) and (d) Action as per law wherever necessary is being taken by the Cantonment Authorities. No special drive for this or action against the Cantonment Executive Officers is considered necessary.

Indian Fishermen in Pak Custody

3513. SHRI KASHIRAM RANA :
SHRI VIJAY PATEL :
SHRI B.K. GADHVI :
SHRI RATILAL KALIDAS VARMA :
SHRI T. GOPAL KRISHAN :
SHRI RAJENDRA SINH RANA :
SHRI MADHAVRAO SCINDIA :
DR. A.K. PATEL :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of fishermen captured by Government of Pakistan during the last three years;

(b) the number of Indian fishermen detained by the Government of Pakistan as on date;

(c) the number of Indian fishing vessels captured/seized by the Government of Pakistan during the last three years;

(d) the number of Indian fishermen and fishing vessels released by the Government of Pakistan till date;

(e) the action being taken to secure release of remaining Indian fishermen languishing in Pakistan jails for a considerable time;

(f) the probable time frame in which the release will be secured;

(g) whether the Government of India have come to any understanding in this regard so as to protect unintended drifting of fishing vessels from both countries; and

(h) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c) According to available information, 230 Indian fishermen and 37 boats have been captured and detained by Pakistani authorities since March 1994. Pakistan has, however, so far only acknowledged 190 fishermen and 31 boats to be in their custody.

(d) As a result of our efforts, 110 fishermen and 18 boats were released by Pakistan between May, 1994 and January, 1995. However, these fishermen and boats were seized by Pakistani authorities prior to March, 1994.

(e) and (f) Government is pursuing vigorously all the cases of Indian fishermen currently under detention in Pakistan.

During the meeting of External Affairs Minister with the then Pakistani Foreign Minister in Delhi on 18th December, 1996, the issue of the release/repatriation of fishermen in each other's custody was discussed and it was decided that data should be exchanged by both sides and the concerned officials would meet as soon as possible to address this issue. The relevant data is being compiled.

(g) Incidents of capture of Indian fishermen by Pakistani Security Agencies occur off the Coast of Gujarat, close to our maritime boundary. Regular and continuous patrolling of our territorial waters off the coast of Gujarat is being maintained by the concerned Indian authorities to prevent unintended drifting of boats from both countries into each other's territory.

(h) Both countries had undertaken in 1987 that the concerned authorities in each country would take all steps to educate their fishermen to stay at a safe distance from each other's Maritime Zones.

[Translation]

Deaths due to Chicken Pox and Measles in U.P.

3514. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of deaths took place in Uttar Pradesh from Chicken pox and measles during 1995-96;

(b) whether any new immunisation scheme has been prepared by the Government to prevent chicken pox and measles virus; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) As per information available for the year 1996 (upto June, 96), 65 deaths due to measles were reported in Uttar Pradesh. However, no data is available in respect of deaths due to chicken-pox.

(b) and (c) Vaccination against measles is already included in the immunisation programme of the

Department of Family Welfare. There is no programme for immunisation against Chicken-pox.

Vocationalisation of Education

3515. SHRI D.P. YADAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have vocationalised the Secondary Education;

(b) if so whether the Government have set up Central Institutes in various States for this purpose;

(c) if so, the locations thereof in Uttar Pradesh; and

(d) the details of the works done by the said Institutes so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) Yes Sir, Centrally Sponsored Scheme of Vocationalisation of Secondary Education was started in February, 1988 under which vocational education has been introduced at the +2 level selected schools.

(b) The Central Institute of Vocational Education named "Pt. Sunderlal Sharma Central Institute of Vocational Education" was set up at Bhopal in 1993 under the aegis of National Council of Educational Research and Training.

(c) and (d) The Scheme envisages establishment of either such Institutes in the States or a wing in the State Councils of Educational Research and Training for providing research and development support to the programme. No separate Institute for Vocational Education has been set up by the State of Uttar Pradesh.

[English]

Ground Water Level in Delhi

3516. SHRI JAI PRAKASH AGARWAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government are aware that the water requirement of residents of Delhi are primarily met with ground water;

(b) whether the Government are also aware that the level of ground water in Delhi is going down sharply;

(c) the steps taken or proposed to be taken for drawing ground water in Delhi with the help of WAPCO or any other agency;

(d) whether any amount has been allocated to Delhi Government for raising the ground water level during the last three years;

(e) if so, the details thereof; and

(f) the success achieved by Delhi Government in this regard?